

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Under Sections 14 and 15 read with Section 18(1) of the NGT Act, 2010)

O.A. No. 293 of 2024

M. Venkatesan

....Applicant

v.

District Collector, Chengalpattu and Ors.

...Respondents

Memo filed on behalf of the Applicant

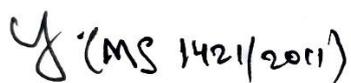
It is respectfully submitted as follows:

1. The subject OA was filed aggrieved by the 5th Respondent's illegal dumping of construction debris and other wastes inside the "vannan kulam" at Vengaivasal village, and the attendant destruction of the said water body.
2. Vide order dated 28.11.2024, this Hon'ble Tribunal had directed the Respondents to enquire into the matter and remove the debris within a period of four weeks and report compliance.
3. However, no action has been taken till date, over six months since the said order was passed. The construction debris and other waste continue to remain dumped at the water body.
4. Photographs of the present status of the kulam have been annexed with this memo.

It is therefore prayed that this Hon'ble Court may be pleased to take this memo on record, and pass such further orders in the interest of justice.

Dated at Chennai on this the 10th day of June, 2025

Through

 (MS 1421/2011)

A Yogeshwaran

Counsel for the Applicant

2



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4



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